

(b) if so, by when?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) and (b) There is a provision of 100 bedded ICU/Trauma centre in the hospital for AIIMS, Bhubaneswar. The trauma centre building is functional to a limited extent. The facilities of trauma care is planned to be made operational in phased manner.

#### **Comprehensive guidelines on passive euthanasia**

3432. SHRI MANSUKH L. MANDAVIYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Hon'ble Supreme Court had laid down comprehensive guidelines to process "passive euthanasia" till Parliament passes a law;

(b) if so, the further action taken by Government, as suggested by Supreme Court, regarding bringing in a legislation *inter-alia*, covering the "active euthanasia";

(c) if no action being taken, the logic thereof in view of so much forward movement on the issue in various democracies of the world;

(d) whether Government has held consultations with State Governments and other stakeholders on the issue, if so, the details thereof; and

(e) by when the issue is likely to be settled?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) to (e) The Hon'ble Supreme Court of India in its judgement dated 7.3.2011 [WP(Criminal) No. 115 of 2009], while dismissing the plea for mercy killing in particular case, laid down comprehensive guidelines to process cases relating to "passive euthanasia". Thereafter, the matter of mercy killing was examined in consultation with the Ministry of Law and Justice and it has been decided that since the Hon'ble Supreme Court has already laid down the guidelines, these should, be followed and treated as law in such cases. At present, there is no proposal to enact a legislation on this subject and the judgment of the Hon'ble Supreme Court is binding on all.

#### **Affordable and accessible dialysis facilities**

3433. SHRIMATI SASIKALA PUSHPA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is aware that the cases of kidney failure in patients are on the rise in the country;

(b) if so, the details of patients reported with kidney failure in Government hospitals in the country during the last two years, year-wise and State-wise;

(c) whether Government is aware that the dialysis facilities are very costly and inaccessible for ordinary patients;

(d) if so, the details thereof; and

(e) the efforts taken by Government to provide quick, accessible dialysis facility at affordable costs to all the patients at Government hospitals in various States?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) and (b) Nationwide scientific estimation of number of patients of Chronic Kidney Diseases has not been carried out. However, in some of the small population based studies, it was found to be in 0.79% in North India and 0.16% in South India. Indian Council of Medical Research (ICMR) has informed that roughly 5.5 lakh patients in the country will be requiring dialysis and/or kidney transplantation. State/UT-wise data is not available.

(c) to (e) Health being a State subject, it is primarily the responsibility of the State Governments to provide health care including dialysis facilities for the patients. The Central Government through the hospitals under it, supplements the efforts of the State Government.

Dialysis facility is available at the Central Government hospitals like All India Institute of Medical Sciences (AIIMS), Delhi, Dr. Ram Manohar Lohia Hospital, Delhi, Safdarjung Hospital, Delhi, Jawaharlal Institute of Post Graduate Medical Education and Research (JIPMER), Puducherry and Post Graduate Institute of Medical Education and Research (PGIMER), Chandigarh.

Additionally, under PMSSY 6 new AIIMS have been set up which will also provide tertiary care to patients. Upgradation of identified medical colleges has also been undertaken which will also improve tertiary care.

The National Programme for prevention and control of Cancer, Diabetes, Cardio-vascular Diseases and Stroke (NPCDCS) will help in reducing chronic renal diseases and incidence of renal failure.

#### **Indian Medical Council (Amendment) Bill**

3434. SHRI VIVEK GUPTA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government proposes to include the recommendations of the